

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 413

IA/786/ND/2024 in IB/159/ND/2023

IN THE MATTER OF:

Manoj Kumar Mathur & Anr.	...	Applicant
Versus		
Mr. Mohit Singh	...	Respondent

Under Section 95(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 24.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP : Mr. Rishabh Jain, IRP
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

On mentioning, the matter is taken up for hearing.

IA/786/ND/2024

This is an application to take on record the Report of resolution professional under section 99 (1) of Insolvency and bankruptcy code, 2016, in compliance of order dated 25.01.2024 of this Adjudicating Authority. Issue notice to the respondent, returnable by 13.05.2024. Let steps be taken within three days and file proof of service. Respondent is directed to file reply, within one week, with a copy in advance to the other side. List on 13.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)